

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 550 of 2016 IN  
DFR NO. 3056 OF 2016 &  
IA NO. 551 of 2016**

**Dated: 22<sup>nd</sup> March, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Shri Rama Shankar Awasthi & Anr. ...Appellant(s)  
Vs.  
Uttar Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K.Ganesan  
Ms. Neha Garg

Counsel for the Respondent(s) : Mr. C.K.Rai  
Mr. Umesh Prasad for R-1

Mr. C.S. Vaidyanathan, Sr. Adv.  
Ms. Divya Chaturvedi  
Ms. Arunima Kedia for R-2

Mr. Sanjay Sen, Sr. Adv.  
Mr. Aditya Shankar  
Mr. R.Kumar for R-3

**ORDER**

We have heard learned counsel for the parties. In view of the statement made by Mr. R.C. Verma, Advocate and Notary on the last occasion that the signature on the lease agreement dated 10.10.2015 is not his, we feel that it is necessary to obtain handwriting expert's opinion as to whether the signature on the said lease agreement dated 10.10.2015 is

of Mr. R.C. Verma, Advocate and Notary. Before passing any order, we deem it appropriate to issue notice to Mr. R.C. Verma again to remain present on 27.03.2017. Hence, issue notice to Mr. R.C. Verma, Advocate and Notary, bearing Registration No. 31/64/2000 directing him to remain present in this Tribunal on 27.03.2017 along with all his official seals. The travelling expenses of Mr. R.C. Verma amounting to Rs.5,000/- will be paid by Respondent No.2.

List the matter on 27.03.2017. Learned counsel for the Appellant and Respondent No.2 are directed to serve dasti of this order and the notice issued by the Registry on Mr. R.C. Verma, Advocate and Notary.

**( I. J. Kapoor )**  
**Technical Member**

**( Justice Ranjana P. Desai )**  
**Chairperson**

*ts/kt*